

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102

CP No.-128/59/ND/2022

New IA(Co. Act)/133/2024

IN THE MATTER OF:

Chander Bhan Choudhary & Anr.

.....Applicant

Vs.

Jaina Snacks Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 59 CA

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Mahima Anand, Adv. for A-1 & A-2

For the Respondent :

ORDER

New IA/ (Co. Act)/133/2024:-

This is an application filed under Rule 32 read with Rule 53 of the NCLT Rules, 2016, bringing on record the legal heirs of the deceased Respondent No. 7. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Issue notice to the proposed legal heirs of Respondent No. 7 for filing their appearance and response to this application. Notice be issued by all means and proof of service be filed. List this application on **22.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)